

IN THE INCOME TAX APPELLATE TRIBUNAL  
RAIPUR BENCH, RAIPUR – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND  
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

ITA No. 44/RPR/2018

निर्धारण वर्ष / Assessment Year : 2014-15

Durga Mittal, W/o. Sanjay Kumar Mittal, Post Box No.21, Kharsia Road, Ambikapur (C.G.) PAN : AIWPM8398R	Vs.	ITO, Ward-2, Ambikapur
Appellant		Respondent

Assessee by None  
Revenue by Shri G.N. Singh

Date of hearing 29-10-2021  
Date of pronouncement 29-10-2021

आदेश / ORDER

This appeal by the assessee is directed against the order passed by the CIT(A)-1, Jabalpur on 22.02.2018 in relation to the assessment year 2014-15.

2. Before us, the assessee has filed a letter dated 30.09.2021 seeking withdrawal of the appeal. The relevant contents of such letter reads as under :

1. That we have filed an appeal on 19.04.2018 vide Form-36 having Acknowledgement No.RPR/44/RPR/18 against order passed CIT(A), Jabalpur under section 250 of the Income Tax Act, 1961 dated 22/02/2018 for the A.Y. 2014-15.
2. Now, we have decided to opt for the Vivad Se Vishwas Scheme announced during the Union Budget, 2020 to resolve the above-mentioned dispute.
3. That we have submitted Form-1 and 2 required to be filed under the said scheme (Copy of Form 1 and 2 filed under VSV has been enclosed for your perusal).

4. *Since the assessee has already filed the necessary applications before the tax authorities under the said scheme, accordingly we wish to withdraw the pending appeal and bring the dispute to an end.*

*Kindly grant a letter accepting the withdrawal and oblige us.”*

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 29<sup>th</sup> October, 2020.

Sd/-  
**(PARTHA SARATHI CHAUDHURY)**  
**JUDICIAL MEMBER**

Sd/-  
**(R.S.SYAL)**  
**VICE PRESIDENT**

पुणे Pune; दिनांक Dated : 29<sup>th</sup> October, 2020  
*Satish*

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order is forwarded to :**

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. आयकर आयुक्त(अपील) /  
The CIT (Appeals)-1, Jabalpur
4. The PCIT, Bilaspur
5. DR, ITAT, Raipur;
6. गार्ड फाईल / Guard file.

**आदेशानुसार/ BY ORDER,**

**// True Copy //**

Senior Private Secretary  
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	29-10-2021	Sr.PS
2.	Draft placed before author	29-10-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		